

BUREAU OF INDIAN STANDARDS (POWER AND DUTIES OF DIRECTOR-GENERAL) REGULATIONS, 1987

CONTENTS

1. Short title and commencement
2. Definitions
3. Powers and duties of Director-General

SCHEDULE 1 :- SCHEDULE

BUREAU OF INDIAN STANDARDS (POWER AND DUTIES OF DIRECTOR-GENERAL) REGULATIONS, 1987

G.S.R. 536(E), dated the 1st June, 1987.1-Inexercise of the powers conferred by Cl. (b) of sub-section (2) of Section 38 of the Bureau of Indian Standards Act, 1986 (63 of 1986), the Executive Committee of the Bureau of Indian Standards, with the previous approval of the Central Government, hereby makes the following regulations, namely:

1. Short title and commencement :-

- (1) These regulations may be called the Bureau of Indian Standards (Powers and Duties of Director-General) Regulations, 1987.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions :-

In these regulations, unless the context otherwise requires,-

- (a) "Act" means the Bureau of Indian Standards Act, 1986 (63 of 1986);
- (b) "employee" means officers and employees in the whole time service of the Bureau but does not include a person employed on daily wages;
- (c) "rules" means the Bureau of Indian Standards Rules, 1987 ;
- (d) "post" means a post under the Bureau;

(e) all other words and expressions used in the regulations and not defined but defined in the Act or the rules , shall have the meaning respectively assigned to them in the Act and the rules.

3. Powers and duties of Director-General :-

¹[(1)] The Director-General as Chief Executive of the Bureau shall,-

(a) convene with the approval of the President meetings of the Bureau;

(b) administer and co-ordinate various activities of the Bureau ;

(c) assign duties of employees;

(d) issue instructions to employees for carrying out activities of the Bureau;

²[(e) exercise powers vested with the Head of the Department in the Central Government under the General Financial Rules, 1963; Delegation of Financial Powers Rules, 1978; the Fundamental Rules and the Supplementary Rules, 1922; Central Civil Services (Pension) Rules, 1972; Central Services (Medical Attendance) Rules, 1944; General Provident Fund (Central Services) Rules, 1960; Central Civil Services (Leave) Rules, 1972: Central Civil Service (Conduct) Rules, 1962; Central Civil Services

(f) undertake such other duties and exercise such other powers as may be delegated to him by the Executive Committee.

³ [(2) For administrative efficiency, the Director-General may delegate any of his powers or duties under these regulations to any of the officers not below the rank of Deputy Director of the Bureau subject to report of the Executive Committee.]

1. Renumbered by G.S.R. 1031(E), dated 31st December, 1987.

2. Subs. by G.S.R. 69(E), dated 9th February, 1990.

3. Ins. by G.S.R. 1031(E), dated 31st December, 1987.

SCHEDULE 1

SCHEDULE

Sl. No.	Powers	Extent
1.	2[1. To permit a permanent employee	
	to retain lien on a post under the	
	Bureau:	

	(a) In case of employment in Central/ State Government Department	Initially up to two years extendable by
	Public Sector Undertaking or autonomous body.	one more year in exceptional cases.
	(b) In case of deputation to developing countries on Government basis.	Initially upto two years extendable by another three years.]
2.	To transfer an employee from one post to another.	Full powers.
3.	To sanction grant and to permit acceptance of honorarium.	Upto a maximum of Rs. 1000 in each case.
4.	To allow mileage allowance by a route other than the shortest	Full powers, provided selection of the route is in Bureau's interest.
5.	To decide the shortest of two or more routes.	Full powers.
6.	To decide whether a particular absence is absence on duty.	Full powers.
7.	To sanction recurring and non-recurring expenditure.	Full powers within the budget provision.
8.	To sanction purchase of working stores and equipment.	Full powers within the budget provision.
9.	To sanction permanent advances.	Full powers up to a limit of Rs. 15000 subject to report to the Executive Committee.
10.	To sanction municipal of cantonment taxes.	Full powers.
11.	To sanction the renting of ordinary office accommodation.	Full powers within the budget provision.
12.	To sanction expenditure for repairs and alterations to hired and requisitioned buildings.	Full powers within the budget provision.
13.	To sanction expenditure on original petty works and special and ordinary	Full powers within the budget provision.

	repairs to the building owned by the Bureau.	
14.	To sanction advance of pay to an officer under transfer.	Full powers.
15.	To sanction the purchase of typewriters, calculating machines, accounting machines, etc.	Full powers.
16,	To order destruction of records.	Full powers.
17.	To write off irrecoverable losses of stores, or of public money (including loss of stamps),etc. provided that (i) the loss does not disclose a defect in rules or procedure the amendment of which requires the orders of higher authority and (ii) there has not been any serious negligence on the part of any employee of the Bureau which may call for disciplinary action by a higher authority.	As under subject to report to the Executive Committee: (a) Rs. 1000 for losses of stores not due to theft, fraud or negligence; and (b) Rs, 2500 for other cases.
18.	To order sale, by auction or otherwise of unserviceable stores or perishable articles in the interest of the Bureau.	Full powers.
19.	To sanction tours and to countersign TA bills of employees including his own.	Full powers.
20.	To grant any leave including special disability leave to the employees.	Full powers.
2[21.	To fill substantively all vacant posts with scale of pay of maximum of	Full powers.]

	which does not exceed Rs. 4500	
	per month. (This power includes the	
	power to appoint, to confirm and to	
	terminate).	
22.	To make officiating appointment.	Full powers, subject to the approval
		of the Central Government in case of
		officiating appointment for a period
		exceeding six months to posts with
		scale of pay the maximum of which
		exceeds Rs. 5000 per month.
23.	To withhold increments.	Full powers in respect of posts with
		scale of pay the maximum of which
		does not exceed Rs. 5000 per month.
24.	To allow an employee to count	Full powers in respect of posts with
	extraordinary leave for increments.	scale of pay the maximum of which
		does not exceed Rs. 5000 per month.
25.	To grant subsistence allowance to an	Full powers in respect of posts with
	employee under suspension.	scale of pay the maximum of which
		does not exceed Rs. 5000 per month.
26.	To allow travel by air to employees.	Full powers in the case of employees
		entitled to first class railway fare.
27.	To sanction telephone installations.	Full powers.
2[28.	To nominate delegations to	Full powers within the budget
	international meetings after consulting	provision subject to report to
	the concerned Division Council/	Executive Committee.]
	Sectional Committee of the Bureau	
	and other interests concerned with the	

	subject-matter under discussion.	
29.	To sanction expenditure on	Full powers within the budget
	entertainment and light refreshments.	provision.
30.	To sanction expenditure on grants-in-	Full powers within the budget
	aid for welfare of employees in	provision.
	accordance with Central Government	
	practice.	
31.	To sanction grants-in-aid for research	Full powers within the budget
	and testing.	provision.
32.	To sanction TA and DA to Bureau and	Full powers.
	Committee members as admissible	
	under the regulations.	
33.	To decide the scope and extent of	Full powers.
	insurance of Bureau's property and	
	sanction expenditure.	
34.	To sponsor an employee for	Full powers within the budget
	undergoing a specialized course or	provision.
	training in India and to sanction	
	expenditure therefor.	
35.	To grant special pay to employees.	In conformity with the orders of the
		Central Government on the subject.
36.	To sanction payment of honorarium/	Up to Rs. 2000 in each case.
	fee to outside experts for special	
	service or advice.	
37.	To sanction demurrage/wharfage	Full powers subject to report to the
	charges.	Executive Committee where
		expenditure exceed Rs. 1000 in each
		case.
38.	To grant pre-mature increments to	Full powers subject to guidelines laid
	employees.	down by the Central Government, if
		any.
39.	To sanction loans and advances	Full powers.

	to	
	employees in accordance with the	
	Central Government orders.	
40.	To appoint officers as inspecting	Full powers.
	officers and furnish them with a	
	certificate of appointment	
41.	To authorize an officer or officers	Full powers.
	to	
	authenticate orders and decisions	
	of,	
	and other instruments issued by	
	the	
	Bureau.	
42.	To exempt use of any name,	Full powers.
	mark or	
	trade mark referred to in Sec. 12	
	of the	
	Act from the operation thereof in	
	accordance with the provisions of	
	rule	
	14.	
43.	To obtain from licensees any	Full powers.
	information and samples of any	
	material or substance used in	
	relation	
	to any article or process.	